

SCHEDULE F

(See Section 9.)

Enactments amended

Number and year.		Short title.	Amendments.
Bom. VIII of 1867	..	The Bombay Village Police Act, 1867.	¹ [In section 23, for the words and figures 'Parts II and III' the words and figures 'Parts II, III and IV' shall be substituted].
Bom. I of 1877	..	The Bombay Vaccination Act, 1877.	<p>1. In the long title, the preamble, sections 1, 20 and 21 and in the marginal note to section 20 for the words "the City of Bombay" the words "Greater Bombay" shall be substituted.</p> <p>2. In section 3, for the words "divide the City of Bombay" the words "divide Greater Bombay" shall be substituted.</p> <p>3. In section 7, for the words "the City of Bombay" at both places where they occur and for the words "the City" the words "Greater Bombay" shall be substituted.</p> <p>4. In section 15, for the words "Child was born out of the City of Bombay or his birth has not been registered in the said City", the words "birth of the child has not been registered in Greater Bombay" shall be substituted.</p> <p>5. In Schedule D, for the words "in the City" the words "in Greater Bombay" shall be substituted.</p>
Bom. I of 1889	..	The Bombay Village Sanitation Act, 1889.	In section 2, for the words "the City of Bombay" the words "Greater Bombay" shall be substituted.
Bom. V of 1890	..	The Bombay Municipal Servants Act, 1890.	1. In the preamble, in sub-section (2) of section 1 and in clause (a) of sub-section (1) of section 3, for the words "the City of Bombay" the words "Greater Bombay" shall be substituted.

¹ This portion was substituted for the original by Bom. 57 of 1956, s. 7.

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Bom. I of 1892	.. The Bombay District Vaccination Act, 1892.	<p>2. In section 2, in sub-section (2), for the words “affects the City of Bombay” the words “affects Greater Bombay” shall be substituted.</p> <p>3. In section 6, for the words “be entitled to receive in the City of Bombay”, the words “be entitled to receive in Greater Bombay” shall be substituted.</p> <p>In clause (a) of sub-section (2) of section 2 and in section 17, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.</p>
Bom. III of 1901	.. The Bombay District Municipal Act, 1901.	<p>1. In the preamble, in sub-section (2) of section 1 and in sub-section (2A) of Section 83, for the words “the City of Bombay”, the words “Greater Bombay” shall be substituted.</p> <p>2. In section 22, the proviso to sub-section (1) shall be deleted.</p> <p>3. In section 56, in clause (h), the words and figures “or, as the case may be, section 29 of the City of Bombay Police Act, 1902” shall be deleted.</p> <p>4. In section 86, the words, brackets and figures “in respect of the areas specified in Part II of Schedule A to Greater Bombay Laws and the Bombay High Court (Declaration of Limits) Act, 1945, of the Chief Presidency Magistrate or in respect of other areas” shall be deleted.</p>
Bom. IV of 1902	.. The City of Bombay Police Act, 1902.	<p>1. In section 9-A—</p> <p>(a) for sub-section (2), the following shall be substituted, namely:—</p> <p>“(2) The State Government may require the Municipal Commissioner, the Collector or any other authority to recover, either in whole or in</p>

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		<p>part, the cost of such additional police and, where the Municipal Commissioner is required to recover such cost, an additional sum not exceeding three per cent. of the amount of such cost, generally from all persons who are inhabitants of the area to which such notification applies or specially from any particular section or sections or class or classes of such persons and in such proportions as the State Government may direct”;</p>
		<p>(b) sub-section (4) shall be deleted;</p>
		<p>(c) in sub-section (7)—</p>
		<p>(i) for the words, brackets and figures “or by the Municipality under sub-section (3) or (4)” the words, brackets and figure “under sub-section (3) or by a municipality outside the City of Bombay under the provisions of this section as in force before the coming into force of the Greater Bombay Laws and the Bombay High Court (Declaration of Limits) (Amendment) Act, 1950 (Bom. VIII of 1950)”, shall be substituted;</p>
		<p>(ii) the words and figures “or section 51 of the Bombay District Municipal Act, 1901 (Bom. III of 1901), or Section 65 of the Bombay Municipal</p>

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		Boroughs Act, 1925 (Bom. XVIII of 1925) as the case may be” shall be deleted.
		2. In section 45—
		(a) for sub-section (2), the following shall be substituted, namely:—
		“(2) The Chief Presidency Magistrate may require the Municipal Commissioner the
		Collector or any other authority to recover, either in whole or in part, such amount and where the Municipal Commissioner is required to recover such amount, an additional sum not exceeding three per cent. of such amount generally from all persons who are inhabitants of any particular area or specially from any particular section or sections, or class or classes of such persons, and in such proportions as the Chief Presidency Magistrate may direct.”;
		(b) sub-section (4) shall be deleted;
		(c) in sub-section (6)—
		(i) for the words, brackets and figures “or by the Municipality under sub-section (3) or (4)”, the words, bracket and figures “under sub- section (3) or by a Municipality outside the City of Bombay under the provisions of this section as in force

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		<p>before the coming into operation of the Greater Bombay Laws and the Bombay High Court (Declaration of Limits) (Amendment) Act, 1950 (Bom. VIII of 1950)” shall be substituted;</p> <p>(ii) the words and figures “or section 51 of the Bombay District Municipal Act, 1901 (Bom. III of 1901), or section 65 of the Bombay Municipal Boroughs Act, 1925 (Bom. XVIII of 1925), as the case may be” shall be deleted.</p>
		<p>3. In Section 46, in sub-section (1), the words, brackets and figures “under sub-sections (2) to (4) of” shall be deleted.</p>
		<p>4. In section 111-A, for the words “the City of Bombay or of any other local authority in the Greater Bombay” the words “Greater Bombay” shall be substituted.</p>
Bom. I of 1915	.. The Bombay Town Planning Act, 1915.	In sub-section (1) of section 4, sub-section (2) of section 10, sub-section (1) of section 26, sub-section (3) of section 43 and sub-section (3) of section 45, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.
Bom. XV of 1920	.. The City of Bombay Primary Education Act, 1920.	In the long title, the preamble, sub-section (2) of section 1, and in sub-section (1) of section 3, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.
Bom. VI of 1923	.. The Bombay Local Boards Act, 1923.	1. In sub-section (2) of section 1 and in section 107, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.

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Bom. V of 1925	.. The Bombay Prevention of Adulteration Act, 1925.	<p>2. In section 19, the proviso to sub-section (1) shall be deleted.</p> <p>1. In the long title, the preamble, sub-section (3) of section 1, and clause (b) of section 2, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.</p> <p>2. In section 6, in sub-section (2), for the words “the City of Bombay” at both the places, the words “Greater Bombay” shall be substituted.</p>
Bom. XVIII of 1925	.. The Bombay Municipal Boroughs Act, 1925.	<p>1. In section 15, the proviso to sub-section (1) shall be deleted.</p> <p>2. In section 71, in clause (i), the words “or as the case may be, section 29 of the City of Bombay Police Act, 1902” shall be deleted.</p> <p>3. In section 105, in sub-section (2), for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.</p> <p>4. In section 110, in sub-section (1), for the words “Chief Presidency Magistrate in respect of the area specified in Part-II of Schedule-A to the Greater Bombay Laws and the Bombay High Court (Declaration of Limits) Act, 1945 or of the District Magistrates in respect of other areas”, the words “District Magistrate” shall be substituted.</p> <p>5. In Schedule I, the heading “Bombay Suburban” and the entries “Bandra and Kurla” shall be deleted.</p>
Bom. XXV of 1930	.. The Bombay Local Fund Audit Act, 1930.	<p>In the long title, the preamble and in section 2, for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.</p>
Bom. II of 1932	.. The Bombay Finance Act, 1932.	<p>1. In section 20— (1) (a) In clause (ii), the words “Kurla, Bandra” shall be deleted;</p>

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		<p>(b) To clause (ii), the words “and the limits formerly included in the Municipal boroughs of Bandra, Parle-Andheri, Ghatkopar-Kirol and Kurla” shall be added.</p> <p>(2) For clause (iii), the following shall be substituted, namely:—</p> <p>“(iii)The limits formerly included in the Municipal district of Juhu.”</p> <p>(3) In clause (iv)—</p> <p>(a) the word “Chembur” shall be deleted;</p> <p>(b) to clause (iv), the following shall be added, namely :—</p> <p>“The limits formerly included in notified area of Chembur, and.”</p> <p>2. In section 21—</p> <p>(1) (a) In sub-section (1), in clause (a), after the words “City of Bombay” the words “and in the limits formerly included in the Municipal boroughs of Bandra, Parle-Andheri, Ghatkopar-Kirol and Kurla”, shall be substituted;</p> <p>(2) In sub-section (1), in clause (a), and in sub-section (2), for the words and figures “City of Bombay Municipal Act, 1888” the words “Bombay Municipal Corporation Act” shall be substituted;</p> <p>(3) In sub-section (7), for the words and figures “the City of Bombay the general tax levied under section 143 of the City of Bombay Municipal Act, 1888” the words “the City of Bombay and in the limits formerly included in the Municipal boroughs of Bandra, Parle-Andheri, Ghatkopar-Kirol, and the general tax levied under Section 143 of the Bombay</p>

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		<p>Municipal Corporation Act” shall be substituted.</p> <p>3. In section 27— (1) In sub-section (1), in clauses (a), (b) and (c), for the words and figures “City of Bombay Municipal Act, 1888” the words “Bombay Municipal Corporation Act” shall be substituted;</p> <p>(2) In clause (c) of sub-section (1), for the words “Municipal Commissioner for the City of Bombay” the words “Municipal Commissioner for Greater Bombay” shall be substituted;</p> <p>(3) In sub-section (1), and in sub-section (1A), for the words “the City of Bombay” the words “Greater Bombay” shall be substituted;</p> <p>(4) In clause (c) of sub-section (1), for the words “Corporation of the City of Bombay” the words “Corporation of Greater Bombay” shall be substituted.</p>
Bom. VI of 1933	. . . The Bombay Village Panchayats Act, 1933.	<p>1. In section 2, for the word “the City of Bombay” the words “Greater Bombay” shall be substituted.</p> <p>2. Chapter VIII-A shall be deleted.</p>
Bom. LXI of 1947	. . . The Bombay Primary Education Act, 1947.	In section 1, in sub-section (2), for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.
Bom. LXIX of 1948	. . . The Bombay Housing Board Act, 1948.	In section 34, in clause (a) of sub-section (1), for the words “the City of Bombay” the words “Greater Bombay” shall be substituted.
Bom. LXXIX of 1948	. . . The Bombay Shops and Establishments Act, 1948.	<p>In Schedule I—1948.</p> <p>(a) for item No. 1, the following shall be substituted, namely “1. Greater Bombay”;</p> <p>(b) The following items shall be deleted:—</p>

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		“11. The Bandra Municipal Area. 12. The Parle-Andheri Municipal Borough. 13. The Ghatkopar-Kirol Municipal Area. 15. The Kurla Municipal Area.”